

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.16
I.A. Nos.276, 565 & 591 of 2022 in
C.P. (IB) No.137/BB/2019

IN THE MATTER OF:

M/s. Indian Renewable Energy Development Ltd. ... Petitioner
v.
Nobel Ispat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 31.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant in
I.A. No.565/2022 : Shri K. Dushyantha Kumar

ORDER

I.A. No.565/2022

1. Heard Shri K. Dushyantha Kumar, learned Counsel for the Applicant.
2. The learned Counsel for the Applicant is directed to file written submissions/synopsis but not more than five pages in total along with the list of the citations/precedents on which he is placing reliance with proper index and pagination within seven days from today. This should be for giving explanation and justification of the claim seeking extending of time in I.A. No.276 of 2022, and condonation of delay with detailed justification/basis for the same.
3. List the instant I.A. along with other I.A.s on **17.02.2023**.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-sd-

(T. KRISHNAVALLI)
MEMBER (JUDICIAL)